

MR. SPEAKER: Please ask your second question.

SHRI DINEN BHATTACHARYYA: The first question has not been answered. Anyway, I will ask the second question as you want me to do. My question is about the total. Up till the end of the year 1975, during the last 3 years, what is the total amount in respect of the export duty on jute, how much has been reduced, what is the total amount and how much has been completely withdrawn as export duty on jute, specially in regard to carpet backing which I have already mentioned?

PROF. D. P. CHATTOPADHYAYA: Sir, the hon. Member had asked as to what was the foreign exchange earning. He has now raised a question which I very much appreciate; and I have tried to answer it in terms of general principles. But if he presses the question on the total, it will be a separate question needing an answer with effect and figures. I would very much like that he gives us notice.

MR. SPEAKER. He wants notice.

Voluntary Disclosure Scheme

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156. **SHRI CHINTAMANI PANIGRAHI:**

***155. SHRIMATI PARVATHI KRISHNAN:**

Will the Minister of **FINANCE** be pleased to state:

(a) the number of persons, State-wise, who have voluntarily disclosed their wealth under the Voluntary Disclosure Scheme; and

(b) the amount so far received from them?

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE).

(a) Statistics in respect of declarations made under the Voluntary Disclosure of Income and Wealth Ordinance, 1975 have been maintained Commissioner of Income-tax charge-wise and not State-wise.

On the basis on information presently available, a statement giving the number of declaration made u/s 15(1) of the Ordinance charge-wise is laid on the Table of the House.

(b) As per available data, out of the total tax payable of Rs. 6.91 crores, Rs. 3.99 crores has already been collected, the amount invested in 5/3/4 per cent Bonds, 1985 being 0.38 crores.

Statement

Charge of Commissioner of Income-tax	No. of declarations U/s 15(1) of the Ordinance
Amritsar	333
Andhra Pradesh	720
Assam, Nagaland, Meghalaya, Manipur, Tripura, Union Territories of Arunachal Pradesh and Mizoram.	194
Bihar	377
Bombay City	2266
Delhi	988
Gujarat	741
Kanpur	301
Karnataka	610
Kerala	325
Lucknow	367
Madhya Pradesh	395
Meerut	267
Nagpur	258
Orissa	175
Patiala	560
Poona	716
Rajasthan	231
Tamil Nadu	1634
West Bengal	1629
Bombay (Central)	89
Calcutta (Central)	43
Delhi (Central)	52
Madras (Central)	111
Total	13382

SHRI CHINTAMANI PANIGRAHI:

According to the reports, the voluntary disclosures, so far as the Calcutta area is concerned, are cuttlerly negligible. I would like to be enlightened as to what action has been taken in that area. Secondly, out of the total disclosures made, viz., about Rs. 1,500 crores, can the hon. Member give a break-up as to how much it is really in cash, how much in gold and how much of it in precious metals?

SHRI PRANAB KUMAR MUKHER-

JEE: If the hon. Member looks at the figure for West Bengal, he will find that it is not much less; it is 1629. So far as Calcutta is concerned, only a few big business houses are put under the charge of Calcutta Central. That is why the figure there is only 43. But if you take West Bengal as a whole, the figure is 1,629, which is not insignificant.

Regarding the break up, I have already indicated that the total amount disclosed, income and wealth taken together, would come to more than Rs. 1,500 crores. It is difficult to indicate what percentage of it is in the form of real estate, gold or jewellery. Anyway, we shall have an opportunity of discussing it in detail when we take up the Bill to replace the Ordinance, when we shall try to give some information, if it is available with me.

SHRI CHINTAMANI PANIGRAHI:

As no break up is available and as the Minister has promised to give them during the course of the discussion...

SHRI PRANAB KUMAR MUKHER-

JEE: If available.

MR. SPEAKER: He says that you will get an opportunity.

SHRI CHINTAMANI PANIGRAHI:

You are giving opportunities after opportunities but we want more concrete information. When the break up is available after this disclosure, will the Government consider the question of issuing gold bonds to these people

as that will help us to finance our plants and thus boost up our economy?

SHRI PRANAB KUMAR MUKHER-
JEE: It is suggestion for action.

SHRI S. M. BANERJEE: While I congratulate the income-tax officers and employees for their wonderful job in unearthing black money to the extent of Rs. 1,300 crores or Rs. 1,400 crores, after stating that we do not agree with the voluntary disclosure scheme, may I know from the Minister one thing. Suppose a person has Rs. 30 crores of unaccounted money and he discloses Rs. 30 lakhs. Will he be regarded as very saintly and this amount would be taken as the only amount concealed by him? Or, will they adopt some other methods to unearth the money which they have still concealed?

SHRI PRANAB KUMAR MUKHER-

JEE: Under the provisions of the Ordinance we are giving them protection and secrecy would be maintained, so far as disclosure is concerned. Regarding the future activities, it is not possible for me to indicate anything just at present.

SHRI S. M. BANERJEE: Suppose a person has Rs. 7 crores with him and discloses only Rs. 7 lakhs. Will the Government take Rs. 7 lakhs as the only amount concealed?

MR. SPEAKER: The Minister has given the answer. Do not force him to give the answer in particular way.

SHRI K. GOPAL: Are the Government going to accept the figures given by the assesseees as true, or are they going to re-assess them after perusing their disclosure?

SHRI PRANAB KUMAR MUKHER-

JEE: As I have stated in reply to the earlier question, this disclosure is governed by the provisions of the Ordinance. The relevant provisions are sections 3(1), 14(1) and 15(1). The question will be dealt with under the provisions of the Act. It is not possi-

ble for me on a hypothetical basis to say whether we will accept those figures or will conduct raids or further investigation. It is not possible for me to say that.

MR. SPEAKER: The question hour is over.

WRITTEN ANSWERS TO QUESTIONS

Opening of Mini-Banks in Villages

143. SHRI SAT PAL KAPUR: Will the Minister of FINANCE be pleased to state:

(a) whether there is a proposal to open mini-banks in the villages to advance loans on easy terms to farmers for the purchase of fertilisers, quality seeds and agricultural implements; and

(b) if so, when the proposal is likely to be implemented?

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). There is no proposal to establish "mini-banks" by the Government. However, having regard to the weakness of institutional credit structure and development potential of that area, Government are establishing Regional Rural Banks, covering one or more districts of any State. These banks are intended to assist, *inter alia*, farmers for purchase of fertilisers, quality seeds and agricultural implements.

Participation of Labour in Management of I.T.D.C.

*146. SHRI D. K. PANDA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the management of India Tourism Development Corporation have finalised and implemented the scheme of 'labour participation in management' at all levels of productivity control; and

(b) if so, the salient achievements of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) No, Sir.

(b) Does not arise.

Working of Nationalised Banks

*153. SHRI RAJA KULKARNI: Will the Minister of FINANCE be pleased to state the steps taken by Government during last six months to improve the working of nationalised banks and the results thereof?

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): The public sector banks have reported perceptible improvement during the last six months in all facets of their working as a result of the special measures taken by them, at the instance of Government, resulting in (a) improved administrative efficiency, arising out of punctuality, cleanliness, discipline, activation of vigilance procedures, better staff relations and reduction in overtime; (b) accelerated disposal of work through special arrear-clearance drives, improved structure of delegation of powers, improved loan appraising machinery and (c) ensuring definite improvements in the content and quality of customer service.

The public sector banks will continue their efforts to achieve further improvements in their working.

Evasion of Central Excise Duty in Calcutta

*154. SHRI YAMUNA PRASAD MANDAL: Will the Minister of FINANCE be pleased to state:

(a) whether a large number of incriminating documents relating to the evasion of central excise duties, were